

1	2	3	4	5
9.	Jammu & Kashmir	4000.00	4397.14 (3,301.95)	8920.97
10.	Karnataka	12300.00	14863.36 (11,250.15)	3123.43
11.	Kerala	5460.00	7052.57 (5,249.79)	2374.87
12.	Madhya Pradesh	11100.00	12328.69 (9,414.14)	3467.83
13.	Maharashtra	18520.00	26129.38 (19,537.24)	6509.37
14.	Manipur	979.00	1207.75 (905.19)	1261.36
15.	Meghalaya	1029.00	1087.30 (831.00)	1073.72
16.	Mizoram	763.00	1051.06 (796.46)	1105.76
17.	Nagaland	844.00	801.41 (603.11)	1211.75
18.	Orissa	10000.00	7150.30 (5,383.71)	2873.96
19.	Punjab	6570.00	6286.44 (4,786.30)	4157.62
20.	Rajasthan	11500.00	12038.65 (8,983.79)	3562.83
21.	Sikkim	550.00	708.86 (534.87)	711.27
22.	Tamil Nadu	10200.00	14015.91 (10,558.47)	5490.99
23.	Tripura	1130.00	1353.77 (1,027.12)	1363.88
24.	Uttar Pradesh	21000.00	20001.05 (15,208.93)	10499.66
25.	West Bengal	9760.00	8241.98 6,137.84	3635.38
Total (States)		175485.00	185083.01 (139,818.11)	84130.68

Figures in brackets are on the basis of 1991-92 prices.

* Actual Expenditure for 1992-93 to 1995-96 and Revised Estimates for 1996-97.

Drought

518. SHRI TATHAGAT SATPATHY:

SHRIMATI JAYANTI PATNAIK:

SHRI RANJIB BISWAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have made any assessment of the losses sustained by Orissa and various other States due to severe drought during the current year;

(b) If so, the steps taken to ensure timely help to the farmers and farm workers in the State; and

(c) the details of the Central assistance provided to Orissa and other States for combating drought situation in the States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) to (c) It is primarily the responsibility of the State Governments concerned to undertake relief and rehabilitation measures from the allocation under Calamity Relief Fund (CRF), to which the Central and State Governments contribute in the ratio of 3:1. In addition to CRF, assistance is provided to the States from the National Fund for Calamity Relief (NFCR) in the event of calamities of rare severity. The Governments of Orissa and Rajasthan had recently requested for assistance from the NFCR in the wake of drought.

The details of allocation made and Central share released to Orissa and Rajasthan during 1998-99 under CRF is indicated below:

	(Rs. in crore)		
	Calamity Relief Fund		
	Allocation	Central share	Central share released
Orissa	54.36	40.77	40.77
Rajasthan	198.56	148.92	111.69

In response to the Memorandum submitted by the Government of Orissa for assistance from the NFCR, a Central Team visited the State for assessment of the situation and had submitted its report. The report is under process as per the established procedure. The Memorandum received from the Government of Rajasthan for assistance from the NFCR is also under process.

Ground Water

519. SHRI NRIPEN GOSWAMI: Will the PRIME MINISTER be pleased to state:

(a) whether a conference of State Ministers was held recently to discuss the draft bill of the Union Government to regulate the tapping of ground water;

(b) if so, the outcome thereof;

(c) whether the water level in most of the States has drastically reduced over the years; and

(d) if so, the steps proposed to be taken by the Union Government to check this trend?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) No, Sir.

(b) Question does not arise.

(c) Long term observations made by the Central Ground Water Board have shown a state of both rise and fall in the level of ground water in various States.

(d) The steps taken by the Union Government to check the declining trend in ground water level includes:

(1) Constitution of Central Ground Water Authority under the Environment (Protection) Act, 1986 for regulation and control of ground water management and development. The Authority has been holding periodical meetings to, inter-alia, advise the State Governments to take suitable measures to check over-exploitation in view of decline in the level of ground water and to assist the Authority in discharging its functions. It has also taken various measures for creating mass awareness on the subject.

(2) Circulation of a Model Bill to all the States/Union Territories to enable them to enact suitable legislation for regulation and control of ground water development.

(3) Circulation of a Manual on artificial recharge of ground water to the States/Union Territories to enable them to formulate area specific recharge schemes to check the declining trend in ground water level.

(4) Implementation of a Central Sector Scheme on studies on recharge of ground water in some 'Over-exploited' areas of various States in the country.

(5) Formulation of a Centrally Sponsored Scheme to assist the States in artificial recharge of ground water. This scheme is at consultation stage.

Procurement of French Products

520. SHRI SHANTILAL PURSHOTTAMDAS PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have recommended to various States/Union Territories to Procure French Products viz. French Medium Straws, Frozen Semen, Embryo Transfer Equipments, Sheets French Medium and Castrators from French Multi-National Companies;

(b) if so, the total amount of Central Assistance provided to various States/Union Territories in foreign exchange/Indian rupee to procure these products during the past three years;

(c) whether Indian manufacturers have offered these products at low rates and if so, the difference in prices between Indian Companies and Multi-national Companies;

(d) whether the Government propose to hold an enquiry against officials protecting foreign companies and start accepting Indian products; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) No, Sir.

(b) There are three Centrally Sponsored Schemes namely, Extension of Frozen Semen Technology (EFST), Progeny Testing Programme (PTP) and National Bull Production